

(2006) 09 PAT CK 0018
In the Patna High Court
Case No : CWJC No. 6112 of 2006

Rishideo Ojha and Others

APPELLANT

Vs

The State of Bihar and Others

RESPONDENT

Date of Decision : 25-09-2006

Acts Referred:

Citation : (2007) 1 PLJR 306

Hon'ble Judges : Barin Ghosh, J

Bench : Single Bench

Advocate : Chandra Kant, for the Appellant; Deepak Kumar For the State, for the Respondent

Judgement

Barin Ghosh, J.—While State Government increased the salary due to the petitioners for the period 1st January, 1971 to 31st March, 1973, it decided that instead of paying the difference of salary for the said period to the petitioners in cash, will deposited the same in the Provident Fund accounts of the petitioners. However, the same was not deposited. After the petitioners retired such difference of salary together with 6% simple interest has been paid to the petitioners. When the State Government decided that such difference will be deposited in the Provident Fund accounts of the petitioners it held out to the petitioners that such difference will carry interest at the rate and in the manner as applicable to the Provident Fund account. The State Government is bound by such promise. In those circumstances the application is disposed of by directing the respondents to pay such difference together with interest as applicable to Provident Fund and in the manner the same is to be calculated from the date such difference was to be deposited in the Provident Fund account of the petitioners until the date the difference was returned to the petitioners, less the amount already paid to the petitioners within a period of three months from today.

2. This disposes of the writ application.